## COURT - I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## <u>IA NO. 373 OF 2017 IN</u> DFR NO. 2193 OF 2016

Dated: 5<sup>th</sup> July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s. Essar Power (MP) Ltd. ...Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.

Ms. Shuchi Singh Mr. Varun Kapur Mr. Nirnay Gupta Mr. Hemant Sahai

## <u>ORDER</u>

There is 314 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>27.07.2017.</u>

(I. J. Kapoor)
Technical Member

( Justice Ranjana P. Desai ) Chairperson